

**GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)**

**LOK SABHA  
UNSTARRED QUESTION NO. 1066  
TO BE ANSWERED ON 08.02.2018**

**BCCI under RTI**

**1066. SHRI ASHWINI KUMAR:**

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) whether the Government has received representations/ suggestions from various quarters to bring the Board of Control for Cricket in India (BCCI) under the ambit of the Right to Information Act;**
- (b) if so, the details thereof; and**
- (c) the reaction of the Government thereto?**

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH  
AFFAIRS AND SPORTS  
(COL. RAJYAVARDHAN RATHORE (RETD.))**

**(a) to (c) Madam, Government, in March, 2010 issued instructions declaring all the National Sports Federations (NSFs) as Public Authority under Section 2(h) of the RTI Act, 2005. These instructions are also applicable to Board of Control for Cricket in India (BCCI). However, BCCI has been refusing to declare itself as a public authority**

**on the plea that it does not receive any financial grant from the Government.**

**The matter to bring the BCCI under the RTI Act has been raised in various fora. The matter is pending before the Central Information Commission (CIC) and the Ministry has already submitted its written submission before the CIC, pleading to bring the BCCI under the RTI Act. CIC issued notice to all concerned for adjudicating the matter on 25<sup>th</sup>& 26<sup>th</sup> July, 2013. However, Hon'ble Madras High Court vide order dated 24-07-2013 issued interim stay on the said proceedings.**

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